

Listed on :
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 23324 OF 2014

(Application for condonation of delay in filing Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2014

State of Uttar Pradesh

...Petitioner(s)

VERSUS

Chhanga & Anr.

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Gaurav Dhingra, Advocate on behalf of Petitioner against the Judgment and Order dated 22nd October, 2013 of the High Court of Judicature at Allahabad, Uttar Pradesh in Criminal Appeal No. 2927/1982.

It is submitted that the above-mentioned matter is barred by time by 235 days and Counsel has filed an application for condonation of delay in filing the same.

It is further submitted that SLP (Crl.) No. 4361 of 2014 arising out of same Judgment was listed before this Hon'ble Court on 9th May, 2014 when the Court was pleased to direct issue of notice. Matter is pending for hearing. Copy of Record of Proceedings dated 9th May, 2014 is enclosed herewith for kind perusal of the Hon'ble Court.

The application above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 3rd day of December, 2014.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Gaurav Dhingra, Advocate
35, Lawyer's Chambers, S.C.I., N.D.

c4/dk

ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl)... 2014
CRLMP.NO(s) . 4918
(From the judgement and order dated 22/10/2013 in CRLA
No.
2927/1982 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS.

Respondent(s)

With CRLMP No. 4918/2014 (For permission to file SLP and office
report)

Date: 09/05/2014 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
 Mr. Mahesh Tiwari, Adv.
 Mr. Anurag Tiwari, Adv.
 Dr. Kailash Chand, Adv.

For Respondent(s) Mr. Arvind Varma, Sr. Adv.
 Mr. Syed Mehdi Imam, Adv.
 Mr. Shamama Anis, Adv.
 Mr. Raman Yadav, Adv.
 Mr. Rachit Mittal, Adv.

UPON hearing counsel the Court made the following
O R D E R

Permission to file Special Leave Petition
is granted. Application seeking exemption from
filing official translation of Annexures P6 and
P7 is allowed.

Issue notice. Mr. Syed Mehdi Imam learned
counsel present on caveat accepts and waives
formal notice on behalf of respondent No. 2.

Let notice be issued to other respondents.

[KALYANI GUPTA]
COURT MASTER

[RENUKA SADANA]
COURT MASTER